Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V Meeting held on 11.11.2010

The Meeting No. 33/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 11.11.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. K.C.Meena, Dy. DGFT	DGFT
2.	Sh. Kuldeep Singh, Asstt. Director	MSME
3.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 33/84-ALC3/2010 MEETING DATE : 11.11.2010

	Case No.:8/22/84-ALC3/2010	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:33/84-ALC3/2010 11.11.2010	Status: Deferred
1	HQ File :01/84/050/00134/AM11/	RLA File :05/23/040/00057/AM11/	ll .	Defer Date:09.12.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/details called for from firm is still awaited. It was therefore decided to defer the case for re-listing on 09.12.2010.

Case No.:10/21/85-ALC3/2010	,	Meet No/Date:33/84-ALC3/2010 11.11.2010	Status: Approved
HQ File :01/85/050/00078/AM11/		Lic.No/Date:0410115363 08.07.2010	
Decision: The Committee considered	d the case as per agenda alongwith	other relevant papers and afte	r deliberations

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage as detailed below: -

Export Item	Export Qty.	Import item	Qty. allowed
100% Remy single	170 Kgs	100% Human	178.5 Kgs.
drawn human hair		hair (Raw)	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/18/85-ALC3/2010	Party Name:SHABANESA,	Meet No/Date:33/84-ALC3/2010 11.11.2010	Status: Approved
HQ File :01/85/050/00064/AM11/		Lic.No/Date:0410115967 02.08.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations

in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage as detailed below: -

Export Item	Export Qty.	Import item	Qty. allowed
100% Remy single	2400 Kgs	100% Human	2520 Kgs.
drawn human hair		hair (Raw)	-

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/33/84-ALC3/2010	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:33/84-ALC3/2010 11.11.2010	Status: Approved
HQ File :01/84/050/00232/AM11/		Lic.No/Date:3110044257 10.08.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Moon Pillow inlet/cover size 79x38cms - 50000	50000 Pcs	Processed man made knitted spandex fabric (90% polyester 10% spandex dyed, width 160 cms, GSM-280+/-10%.	16200 Sq mtrs
	Pcs = 29000 sq mtrs.		Processed man made fabric (85% polyester 15% polyimide microplush fabric dyed, width 160 cms, GSM-275+/-10%.	16200 Sq mtrs
2	Nursing Pillow cover type 510s size 42x158cms – 6900 Pcs = 8694 sq mtrs.	6900 Pcs	Processed man made fabric (100% polyester fabric microplush dyed, width 160 cms, GSM-270+/-10%.	9273.6 Sq mtrs
3	Nursing Pillow cover type 510s size 42x158cms – 100 Pcs	100 Pcs	Processed man made knitted spandex fabric (90% polyester 10% spandex dyed, width 160 cms, GSM-280+/-10%.	67.2 Sq mtrs
	= 126 sq mtrs.		Processed man made fabric (85% polyester	67.2 Sq

			15% polyimide microplush fabric dyed, width 160 cms, GSM-275+/-10%.	mtrs
4	Neck Pillow inlet (small) size 53x21cms - 1000 Pcs = 240 sq	1000 Pcs	Processed man made knitted spandex fabric (90% polyester 10% spandex dyed, width 160 cms, GSM-280+/-10%.	145.9 Sq mtrs
	mtrs.		Processed man made fabric (85% polyester 15% polyimide microplush fabric dyed, width 160 cms, GSM-275+/-10%.	90.6 Sq mtrs
5	Pillow inlet/cover size 75x40cms - 300 Pcs = 177 sq mtrs.	50000 Pcs	Processed man made knitted spandex fabric (90% polyester 10% spandex dyed, width 160 cms, GSM-280+/-10%.	90.6 Sq mtrs
			Processed man made fabric (85% polyester 15% polyimide microplush fabric dyed, width 160 cms, GSM-275+/-10%.	145.9 Sq mtrs
6	Neck Pillow inlet/cover, size 63x21cms – 100 Pcs = 40 sq mtrs.	1000 Pcs	Processed man made fabric (100% polyester fabric microplush dyed, width 160 cms, GSM-270+/-10%.	50.8 Sq mtrs
7	Neck Pillow inlet/cover, size 63x21cms – 1000 Pcs	1000 Pcs	Processed man made knitted spandex fabric (90% polyester 10% spandex dyed, width 160 cms, GSM-280+/-10%.	254 Sq mtrs
	= 400 sq mtrs.		Processed man made fabric (85% polyester 15% polyimide microplush fabric dyed, width 160 cms, GSM-275+/-10%.	254 Sq mtrs
8	Nursing Pillow cover type 510s size 75x33cms – 100 Pcs = 84 sq mtrs.	100 Pcs	Processed man made fabric (100% polyester fabric microplush dyed, width 160 cms, GSM-270+/-10%.	95 Sq mtrs
9	Pillow inlet/cover size 41x40cms - 150 Pcs = 49.20 sq mtrs.	150 Pcs	Processed man made knitted spandex fabric (90% polyester 10% spandex dyed, width 160 cms, GSM-280+/-10%.	49.68 So mtrs

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:4/33/84-ALC3/2010	Party Name:LEELA HOLDINGS	Meet No/Date:33/84-ALC3/2010 11.11.2010	Status: Deferred
₅	HQ File :01/84/050/00227/AM11/	RLA File :04/24/040/00128/AM11/	Lic.No/Date:0410116350 17.08.2010	Defer Date:09.12.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refe			

the case to DIPP for their examination and comments. It was therefore decided to defer the case for re-listing on 09.12.2010.

	Case No.:7/26/84-ALC3/2010	Party Name: VSSM VARSO BELTS PVT LTD.,	Meet No/Date:33/84-ALC3/2010 11.11.2010	Status: Rejected	
6	HQ File :01/84/050/00168/AM11/	RLA File :04/24/040/00165/AM11/	Lic.No/Date:0410117219 15.09.2010		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to reply the DGFT letter dated 28.10.2010, in absence of which it is not possible to compute the quantitative requirement of inputs. Therefore, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.				

	Case No.:8/26/84-ALC3/2010	Party Name:SURAJ INDUSTRIES,	Meet No/Date:33/84-ALC3/2010 11.11.2010	Status: Rejected	
7	HQ File :01/84/050/00169/AM11/	RLA File :24/24/040/00008/AM11/	Lic.No/Date:2410029566 15.09.2010		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to reply the DGFT letter dated 28.10.2010, in absence of which it is not possible to compute the quantitative requirement of inputs. Therefore, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.				

Case No.:8/33/84-ALC3/2010	Meet No/Date:33/84-ALC3/2010 11.11.2010	Status: Approved
HQ File :01/84/050/00231/AM11/	Lic.No/Date:3110044746 23.09.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations

in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case with 3% wastage on item of import as per report of NC team, who visited the unit of the applicant firm as detailed below:-

S.	Export item	Import item	Quantity allowed
No.			
1	Paralink-ultra strong	1.Yarn High Tenacity	1) 180500 Kgs
	reinforcement fabric	Polyester Filament yarn	
	made up of yarn,		
	LLDPE, Masterbatch &	· · · · · · · · · · · · · · · · · · ·	2) 179500 Kgs
	Kevlar	Polyethylene (LLDPE)	
		3.Masterbatch	3) 11550 Kgs
		4) Kevlar yarn	4) 950 Kgs.

The ratio of LLDPE & Master batch polymer shall be maintained 100:4.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

		Meet No/Date:33/84-ALC3/2010 11.11.2010	Status: Approved
HQ File :01/84/050/00224/AM11/		Lic.No/Date:0410117440 24.09.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed
		1	102260 Sq mtrs.
nonwoven interlining	mtrs.	base fabric (width-185	(With 5% wastage)
(width-90 cms) –		cms)	
100800 Mtrs.			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:2/33/84-ALC3/2010	Par	ty Name:SAS	INTERN <i>A</i>	ATIONAL	,	Meet No/Date: 11.11.2010	:33/84-A	ALC3/2010	Status: Approved
	HQ File :01/84/050/00225/AM11/	RL	A File :04/24/04	40/00143/	'AM11/		Lic.No/Date:04 28.09.2010	1011754	48	
	Decision: The Committee co			•	•	•			•	
	Cashmere is variety of wool. authorities present in the mee		-						•	11
10	Export item	Export Qty.	Import iter	m		Qty. allo	owed			
	Shawls/scarves/mufflers	1000	Scoured	fine	animal	1308 K	gs (Taking	cue		
	made of 100% cashmere	Kgs	hair cashmere	`	ehaired	from SI	ON, J-243)			
	Cashmere knitwear	500 Kgs	Scoured hair cashmere	(de	animal ehaired	•	gs (Taking ON, J-225)	cue		
	The R.A shall be advised to ta	ake neces		<u> </u>	t to com	pliance	of other usu	al cor	nditions.	

	II I	1. 1.5	Meet No/Date:33/84-ALC3/2010 11.11.2010	Status: Deferred
11	HQ File :01/84/050/00228/AM11/			Defer Date: 23.12.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in similar case of the firm NC has decided a visit, which is underway. Hence, it was decided to defer the case for relisting on 23.12.2010.

Case No.:6/33/84-ALC3/2010	Party Name:GAURAVINTERNATIONAL	Meet No/Date:33/84-ALC3/2010 11.11.2010	Status: Approved
HQ File :01/84/050/00229/AM11/		Lic.No/Date:0510273857 28.09.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed.
Infant girls dress made of 100% cotton twill printed woven fabric, GSM-90+/-10% (Style No. 806032/805579)	2630 Pcs	100% cotton twill printed woven fabric, GSM-90+/-10%	2288 Sq mtrs.
Kids girls dress made of 100% cotton twill printed woven fabric, GSM-90+/-10% (Style No. 806032/805579)	8140 Pcs	100% cotton twill printed woven fabric, GSM-90+/-10%	8750 Sq mtrs.
Kids girls dress made of 100% cotton twill printed woven fabric, GSM-90+/-10% (Style No. 813984)	1180 Pcs	100% cotton twill printed woven fabric, GSM-90+/-10%	2206 Sq mtrs.
Infant girls top made of 100% cotton twill printed woven fabric, GSM-90+/-10%	2530 Pcs	100% cotton twill printed woven fabric, GSM-90+/-10%	1391 Sq mtrs.

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	(Style No. 806034/790566)			
	Kids girls top made of 100% cotton	7830 Pcs	100% cotton twill	5246 Sq
	twill printed woven fabric, GSM-		printed woven fabric,	mtrs.
- 11	90+/-10%		GSM-90+/-10%	
	(Style No. 806034/790566)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:3/33/84-ALC3/2010	Party Name:RUBINSHA EXPORTS PVT LTD	Meet No/Date:33/84-ALC3/2010 11.11.2010	Status: Deferred
13	HQ File :01/84/050/00226/AM11/		Lic.No/Date:0310594759 01.10.2010	Defer Date:09.12.2010
	Decision: The Committee considered relevant details to representative of the case for re-listing on 09.12.2010	DC (MSME) for their examination and	• •	

	Case No.:7/33/84-ALC3/2010	Party Name: CHINAR FORGE LIMITED	Meet No/Date:33/84-ALC3/2010 11.11.2010	Status: Deferred
14	HQ File :01/84/050/00230/AM11/	RLA File :30/24/040/00041/AM11/	Lic.No/Date:3010070323 20.10.2010	Defer Date:09.12.2010
	Decision: The Committee consider	ed the case as ner agenda alongwi	ith other relevant papers and h	anded over the

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 09.12.2010.

Case No.324	M/s Versatile Enterprises Pvt. Limited
NC No.31/AM11	F.No.01/84/50/154/AM11/DES-V
Dated 28.10.2010	Ratification of input output norms in respect of Advance
	Authorization No.3010061923 dated 01.7.2009

Decision: The Committee considered the case as per agenda and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed.
Fusible interlining material	200000 Sq	Ethylene vinyl	8000 Kgs.
(parts of footwear) cotton	mtrs.	acetate (EVA)	
fabric coated with EVA			
containing 40 gram per sq			
mtrs.			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.325	M/s Loyal Textiles Mills Limited, Kovilpatti
NC No.31/AM11	F.No.01/84/50/176/AM08/DES-V
Dated 28.10.2010	Re-fixation of input output norms for import of dyes and chemicals for export of technical garments

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/details called for from TEXPROCIL is still awaited. It was therefore decided to remind them and defer the case for re-listing on 23.12.2010.

Case No.326	M/s Indo British Garments (P) Limited Faridabad
NC No.31/AM11	F.No.01/84/50/54/AM10/DES-V
Dated 28.10.2010	Ratification of input output norms in respect of Advance
	Authorisation No.0510244229 dated 23.6.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 09.12.2010.

Case No.327	Reference received from Jt. DGFT Mumbai M/s Karigar
NC No.31/AM11	F.No.01/84/50/160/AM08/DES-V
Dated 28.10.2010	Clarification regarding description of export in export documents not as per decision of Norms Committee in Advance Authorisation No. 0310430563 dated 24.5.2007

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DIPP for their examination and comments. It was therefore decided to defer the case for re-listing on 09.12.2010.

Case No.328	M/s S.A.S International, Chennai
NC No.31/AM11	F.No.01/84/162/234/AM11/DES-V
Dated 28.10.2010	Ratification of input output norms in respect of Advance
	Authorisation No. 0410100127 dated 20.11.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have sought amendment in the export item without consequential change in the import item against the advance authorization in question. The Committee felt that norms it is not permissible, hence decided to reject the request of the firm.

Firm may be informed accordingly.

Case No.329	M/s S.A.S International, Chennai
NC No.31/AM11	F.No.01/84/50/192/AM09/DES-V
Dated 28.10.2010	Ratification of input output norms in respect of Advance
	Authorisation No. 0410097080 dated 9.7.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have sought amendment in the export item without consequential change in the import item against the advance authorization in guestion. The Committee felt that norms it is not permissible, hence decided to reject the request of the firm.

Firm may be informed accordingly.

Case No.330	M/s S.A.S International, Chennai
NC No.31/AM11	F.No.01/84/50/354/AM09/DES-V
Dated 28.10.2010	Ratification of input output norms in respect of Advance

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have sought amendment in the export item without consequential change in the import item against the advance authorization in guestion. The Committee felt that norms it is not permissible, hence decided to reject the request of the firm.

Firm may be informed accordingly.

Case No.331	M/s S.A.S International, Chennai
NC No.31/AM11	F.No.01/84/50/191/AM09/DES-V
Dated 28.10.2010	Ratification of input output norms in respect of Advance Authorisation No. 0410097076 dated 9.7.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have sought amendment in the export item without consequential change in the import item against the advance authorization in question. The Committee felt that norms it is not permissible, hence decided to reject the request of the firm.

Firm may be informed accordingly.